

Civil Suit No. 12800/16

DINESH RAHEJA Vs. AVTAR SINGH

Through Cisco Webex Video Conferencing


28-09-2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.
Ld Counsel for the Defendant.

Put up for arguments on review application on 11-01-2021.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 974/17

AMAZON DISTRIBUTOR PVT LTD Vs. HOMES STORES (INDIA) PVT LTD.

28-09-2020

Through Cisco Webex Video Conferencing


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Reena, Ld Counsel for the Plaintiff.

The matter is listed for ex-parte evidence.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of affidavit. Same is granted.

Put up on 08-01-2021 for ex-pare PE.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 758/19

STONEX INDIA P. LTD. Vs. SAKSHI BHARDWAJ

28-09-2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh V K Dhadhich, Ld Counsel for the Plaintiff.

Defendant is already ex-parte.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of affidavit. Same is granted.

The matter is adjourned to 04-02-2021 for ex-pare PE.

(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Manish Gupta Vs Rajiv Chopra

Through Cisco Webex Video Conferencing

28.09.2020


Fresh interlocutory application under order 23 Rule 1 r/w section 151 CPC received by mail on court's ID. Same has been put up before the undersigned through email. It be checked and registered.

Present : None.

(Mobile Number of Sh Amit Bhatia, Ld Counsel for the Plaintiff:
dpbhatia123@gmail.com)

Put up on 29-09-2020.

Ahmad is directed to intimate the Ld Counsel for the Plaintiff telephonically/ via email.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Through Cisco Webex Video Conferencing

28-09-2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 20-01-2021 for DE. Put up for appearance of DW-1 and his cross-examination.**



(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Plaintiff in person.

Sh Vishesh Chauhan, Ld Proxy Counsel for Defendant No. 1.

None for Defendant No. 2.


Matter is fixed today for compliance order 33 rule 2 CPC in view of order dated 26-02-2020. Plaintiff is directed to comply with the said order.

Put up for further proceedings on 26-11-2020.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

At 12 PM

At this stage, Sh Sanjay Kumar, Ld Counsel for the Plaintiff has appeared and he has been notified of the next date.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 265/18

BERGER PAINTS INDIA LTD Vs. SUNIL MEHRA

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Preeti Nair, Ld Counsel for the Plaintiff.

Defendant is already ex-parte.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of of affidavit. Same is granted.

The matter is adjourned to 02-02-2021 for ex-pare PE.

**(Manish Sharma)
ADJ-01/West
THC/28-09-2020**

28-09-2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh MK Srivastav, Ld Counsel for the Plaintiff.

None for the Defendant.

Ld Counsel for the Plaintiff submits that the matter is listed for arguments on application under order 7 Rule 11 CPC filed by the Defendant and on application under section 151 application dated 16-01-2020 filed by the Plaintiff for completing the deficiency in court fee. **Put up for reply/arguments on both the applications on 5-12-2020.**




(Manish Sharma)
ADJ-01/West
THC/28-09-2020

28-09-2020 — Through Cisco Webex Video Conferencing

Present : Sh Vikram Dua, Ld counsel for the Plaintiff.
Sh Balwant Singh, husband of the defendant.

Husband of the Defendant seeks some more time to address arguments on order 12 Rule 6 CPC. However, Ld Counsel for the Plaintiff strongly objects to the adjournment sought today on the ground that Defendant is time and again seeking adjournments on one pretext or the other. Today, adjournment has been sought by defendant's husband on the ground that his counsel is not available to which this court has offered him to avail services of DLSA. However, the Defendant's husband submits that he will engage his own counsel on the next date of hearing and address arguments on order 12 rule 6 CPC.

Considering the circumstances, last opportunity is granted to the Defendant to make submissions on Order 12 Rule 6 CPC on the next of hearing. Put up for the same on 27-10-2020.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Shashank Aryasomyajula Rao Vs Namita Rozario

Through Cisco Webex Video Conferencing


28.09.2020

Fresh suit for recovery under order 37 of CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh Atul Singh Raman & Sh Abhishek Kumar Singh, Ld Counsel for the Plaintiff 8860006437 and 9891003902).
Put up on 29-09-2020 for consideration.

Ahlmad is directed to intimate the Ld Counsel for the Plaintiff telephonically.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Suit No. 438/2019
Mam Chand & Anr Vs Raj Singh & Ors

Through Cisco Webex Video Conferencing

28.09.2020

Fresh interlocutory application under order 23 Rule 3 r/w section 151 CPC received by mail on court's ID. Same has been put up before the undersigned through email. It be checked and registered.

Present : None.

(Mobile Number of Sh Sumit Rajput, Ld Counsel for the Plaintiff 9999333350).

Put up on 29-09-2020 for consideration.

Ahlmad is directed to intimate the Ld Counsel for the Plaintiff telephonically.



(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 7729/16

RAJAN KUMAR SHOKEEN Vs. OM PARKAH SHOKEEN ORS.

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Dharmender Kumar Mishra, Ld counsel for the Plaintiff.
Sh Arvind Bhatt, Ld Counsel for Defendant No. 4.

Both the Counsels requests for physical hearing.

As prayed, put up on 26-10-2020 for purpose fixed.



(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 8071/16

RAJ RANI Vs. MADHU SETHI

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Plaintiff in person.

Sh Vishesh Chauhan, Ld Proxy Counsel for Defendant No. 1.

None for Defendant No. 2.

Matter is fixed today for compliance order 33 rule 2 CPC in view of order dated 26-02-2020. Plaintiff is directed to comply with the said order.

Put up for further proceedings on 26-11-2020.

(Manish Sharma)
ADJ-01/West
THC/28-09-2020

At 12 PM

At this stage, Sh Sanjay Kumar, Ld Counsel for the Plaintiff has appeared and he has been notified of the next date.

(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Manish Gupta Vs Rajiv Chopra

Through Cisco Webex Video Conferencing

28.09.2020

Fresh interlocutory application under order 23 Rule 1 r/w section 151 CPC received by mail on court's ID. Same has been put up before the undersigned through email. It be checked and registered.

Present : None.

(Mobile Number of Sh Amit Bhatia, Ld Counsel for the Plaintiff:
dpbhatia123@gmail.com)

Put up on 29-09-2020.

Ahlmad is directed to intimate the Ld Counsel for the Plaintiff telephonically/ via email.

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(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 758/19

STONEX INDIA P. LTD. Vs. SAKSHI BHARDWAJ

28-09-2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh V K Dhadhich, Ld Counsel for the Plaintiff.

Defendant is already ex-parte.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of affidavit. Same is granted.

The matter is adjourned to 04-02-2021 for ex-pare PE.

(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Reena, Ld Counsel for the Plaintiff.

The matter is listed for ex-parte evidence.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of affidavit. Same is granted.

Put up on 08-01-2021 for ex-pare PE.

(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 9005/16
SATPAL Vs. YASHPAL

28-09-2020 Through Cisco Webex Video Conferencing

Present : None for the Parties.

Put up for the purpose fixed on 24-11-2020.



(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Through Cisco Webex Video Conferencing

28-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Preeti Nair, Ld Counsel for the Plaintiff.

Defendant is already ex-parte.

Ld Counsel for the Plaintiff seeks some more time to file ex-parte evidence of the Plaintiff by way of affidavit. Same is granted.

The matter is adjourned to 02-02-2021 for ex-parte PE.

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(Manish Sharma)
ADJ-01/West
THC/28-09-2020

Civil Suit No. 12800/16

DINESH RAHEJA vs. AVTAR SINGH

Through Cisco Webex Video Conferencing


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Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.
Ld Counsel for the Defendant.

Put up for arguments on review application on 11-01-2021.


(Manish Sharma)
ADJ-01/West
THC/28-09-2020